

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE ELEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1240 OF 2024

Writ Appeal under clause 15 of the Letters Patent appeal preferred against the order dated 17-10-2024 in W.P No. 28509 of 2024 on the file of the High Court.

Between:

Mohammed Anwar Pasha, S/o Late Mohammed Kaja, Aged about 50 years,
Occ. Business, R/o H. No. 5-4-1/E/50/3, New Tayab Nagar, RB Palace, Mini
Tank Bund, Mahabhubnagar Town and District.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Consumer Affairs, Food and Civil Supplies Department, Secretariat, Hyderabad.
2. The Telangana State Civil Supplies Corporation Limited, Office. 6-3- 655/1/A, Block-B, Civil Supplies Bhavan, Somajiguda, Hyderabad, Rep by its Vice-Chairman and Managing Director.
3. The District Collector, Mahaboobnagar, Mahaboobnagar District.
4. The Additional District Collector and EO and ED, Telangana State Civil Supplies Corporation Ltd, Mahaboobnagar, Mahaboobnagar District.
5. The District Manager, Telangana State Civil Supplies Corporation Ltd, Mahaboobnagar, Mahaboobnagar District.
6. Jai Bharath Trading, Jadcherla, Plot. No. 1/67/2, Gandhi Nagar, Near Court, Badepalli, Jadcherla Town and Mahabhubnagar District. Rep by its Managing Partner Abdul Khayum, S/o MA Munaf, Aged about 56 years, Occ. Business.

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the Dismissal order, dated. 17-10-2024 in WP. No. 28509 of 2024 and allow the writ appeal in the interest of justice

Counsel for the Appellant: SRI. CHALAKANI VENKAT YADAV
Counsel for the Respondent Nos. 1&3: GP FOR CIVIL SUPPLIES
Counsel for the Respondent Nos. 2,4&5: SRI T.P. ACHARYA
Counsel for the Respondent No.6: SRI B. SRINIVAS

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1240 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Chalakani Venkat Yadav, learned counsel for the appellant appeared through video conferencing.

Mr. T.P. Acharya, learned counsel for respondent Nos.2, 4 and 5.

After arguing the matter to some extent, learned counsel for the appellant seeks leave of this Court to withdraw the writ appeal with liberty to seek review of the order dated 17.10.2024 passed in W.P.No.28509 of 2024.

Accordingly, the writ appeal is dismissed as withdrawn with liberty as aforesaid.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-T. KRISHNA KUMAR
DEPUTY REGISTRAR

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SECTION OFFICER

To,

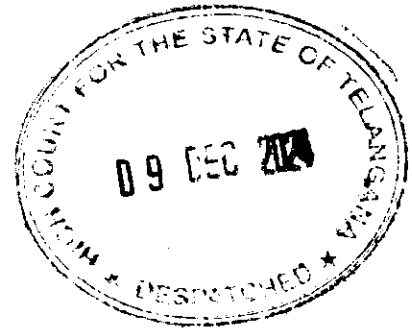
1. One CC to SRI. CHALAKANI VENKAT YADAV, Advocate [OPUC]
2. Two CCs to GP FOR CIVIL SUPPLIES, High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SFI. T.P. ACHARYA, Advocate [OPUC]
4. One CC to SFI. B. SRINIVAS, Advocate [OPUC]
5. Two CD Copies

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HIGH COURT

DATED:11/11/2024



JUDGMENT

WA.No.1240 of 2024

**DISMISSING THE WRIT APPEAL AS WITHDRAWN
WITHOUT COSTS**

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